

DIVISION BENCH

O-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA/79(KB)2021
In
C.P. (IB)/1617(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd July, 2021, 10:30 A.M

Name of the Company	AIR COM TRAVELS PRIVATE LIMITED Vs. MOHAN MOTOR UDYOG PRIVATE LIMITED		
Under Section	Sec 66(1),Sec 49(2)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

- | | | |
|----|-------------------------------|-----------------|
| 1. | Mr. Vikram Wadehra, Advocate |] For RP |
| 2. | Ms. VidushiChokhani, Advocate |] |
| 1. | Mr. Rishav Banerjee, Advocate |] For R-1 |
| 2. | Ms. Narmata Basu, Advocate |] |
| 1. | Mr. Shaunak Mitra, Advocate |] For R-2 & R-3 |

ORDER

1. Ld. Counsel for the parties present.
2. IA/79(KB)2021 – This is an application filed u/s. 49 of the Code. In spite of repeated opportunity given to file reply, none of the respondents have filed reply. Ld. Counsel appearing on behalf of the respondents submit that shortest possible time be granted to file reply in the matter. Reply affidavit shall be filed subject to payment of cost of Rs.25,000/- to Resolution Professional of Mohan Motor Udyog Private Limited by each of the respondent within a period of two weeks from today. Copy of reply affidavit(s) shall be served upon the Ld. Counsel on Record for the RP and RP. Rejoinder, if any, shall be filed within a period of two weeks thereafter.

3. List this matter for final hearing on 30/08/2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)

hb.

